

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.31
I.A. No.236 of 2024 in
C.P. (IB)No.112/BB/2023**

IN THE MATTER OF:

Mr. Antony Augustine & Others ... Petitioners
Vs.
M/s. LGCL Urban Homes (India) LLP ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioners	:	Shri Theerthesh B. (Proxy Counsel)
For the Respondent	:	Shri Shravan S. Lokre
For the Financial Creditor	:	Shri Toyesh Tewari (Proxy Counsel)
For the Applicant in IA 236/2024	:	Shri Ravi Shankar D.

ORDER

1. Heard the learned Counsels for the parties.
2. The Ld. Proxy Counsel for the Petitioners seeks short accommodation on the ground that the arguing Counsel is not available today. The Ld. Counsel for the Financial Creditor requested time to file Vakalath as well as reply in IA 236/2024. He is permitted to file his Vakalath within three days, and one week thereafter is granted to file reply, after duly serving the copy on the other side. The Applicant in IA 236/2024 shall file rejoinder, if any, thereafter within a period of one week.
3. List the matter on **21.06.2024.**

Sd/-
**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

Puja

Sd/-
**K. BISWAL
MEMBER (JUDICIAL)**